

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 296/2013

Date: 16.12.2013

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff for (i) Aurangabad– Aurangabad (MSETCL) 400 kV D/C (Quad) Line and Shifting of 400 kV D/C Akola - Aurangabad (MSETCL) line to Aurangabad along with associated bays at both ends, (ii) 400/220 kV 315 MVA ICT-I along with associated bays at Aurangabad S/S & (iii) 400/220 kV 315 MVA ICT-II along with associated bays at Aurangabad S/S under Transmission system associated with MUNDRA UMPP in Western Region

Sir,

Please refer to our earlier letter dated 2.12.2013 seeking certain information by 16.12.2013 (copy enclosed). Reply is still awaited. It is requested that **information sought in the aforesaid letter may kindly be sent along with the following further information** on affidavit, with advance copy to the respondents/ beneficiaries, latest by 30.12.2013:-

1. IBRD-V loan agreement along with the supporting document for "exchange rate" considered i.e. ₹ 59.86/\$ for IBRD-V;
2. Revised Cost estimates, if any, along with asset-wise revised apportioned approved cost;
3. Element wise cost and petition details of all the assets covered in the Mundra UMPP transmission system in Form 5-D;
4. Whether entire project has been constructed or some assets are still under construction?

Yours faithfully,

(P. K. Sinha)
Assistant Chief (Legal)

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Subject : Approval of transmission tariff for (i) Aurangabad– Aurangabad (MSETCL) 400 kV D/C (Quad) Line and Shifting of 400 kV D/C Akola - Aurangabad (MSETCL) line to Aurangabad alongwith associated bays at both ends, (ii) 400/220 kV 315 MVA ICT-I alongwith associated bays at Aurangabad S/S & (iii) 400/220 kV 315 MVA ICT-II alongwith associated bays at Aurangabad S/S under Transmission system associated with MUNDRA UMPP in Western Region

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 16.12.2013:-

1. Documentary evidence to substantiate that the anticipated delay of 14 months in commissioning the asset is because of RoW problem, court case and severe drought;
2. Actual DOCO of assets and revised Forms-1 & 2.
3. Detailed reason for cost variation of 129.88% in Asset-I, along with documentary evidence;
4. Reason for over estimation of FR cost for Assets-II & III;
5. Data for Capital cost benchmarking in accordance with the Commission's Orders dated 27.4.2010 and 16.6.2010;
6. Complete details of balance and retention payment, against which additional capital expenditure of ₹ 117.77 Cr. has been claimed.

Yours faithfully,

(P. K. Sinha)
Asst. Chief (Legal)